

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 4**

SERVICE TAX APPEAL NO. 50076 OF 2019

[Arising out of Order-in-Appeal No.927 (CRM) ST/JDR/2018 passed by the Commissioner (Appeals), CGST, Jodhpur]

DHUNESHWAR TRAVELS

12, Champalal Dharamshala,
Surajpole, Udaipur

Appellant

Vs.

**COMMISSIONER OF CGST &
CENTRAL EXCISE-UDAIPUR**

Respondent

O/o. the Commissioner,
Central Goods & Service Tax Commissionerate,
142-B, Sector-11, Hiran Magri
Udaipur.

Appearance:

Present for the Appellant :None

Present for the Respondent:Mr. Rajeev Kapoor, Authorised Representative

**CORAM:HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)
HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

Date of Hearing/ Decision : **05/04/2024**

FINAL ORDER NO. 55600/2024

RACHNA GUPTA

None appeared for the appellant. However, Id. Departmental Representative has placed on record the copy of the discharge certificates/ Form No. **SVLDRS - 4**. In view thereof and in view of the intent of Sabka Viswas (Legacy Dispute Resolution) Scheme (SVLDRS), the appeal is hereby ordered to be **dismissed as deemed withdrawn**.

[Pronounced in the open Court]

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**